

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNALSOUTHERN ZONE, CHENNAI**

**IN**

**ORIGINAL APPLICATION NO. 237 of 2017(SZ)**

Applicant : Manakunnam Village Padasekhara Samithy

Vs

Respondents : Thripunithura Municipality&15 Othrs

**VOLUME 1**

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Dated this the 27<sup>th</sup> day of April 2022

**Rema Smrithi**, Advocate  
ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT 3

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL**

**SOUTH ZONE, CHENNAI**

**Application No.237/2017**

Applicant : Manakunnam Village Padasekhara Samithy

Vs

Respondents : Thripunithura Municipality&15 Others

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER, KERALA STATE  
POLLUTION CONTROL BOARD, DISTRICT OFFICE-1 ERNAKULAM FOR  
AND ON BEHALF OF KERALA STATE POLLUTION CONTROL BOARD**

Report filed by Smt. P. B. Sreelakshmy, W/o. J. S. Sajeev Kumar, aged 39 years, now working as Environmental Engineer, Kerala State Pollution Control Board (hereinafter referred to as **Board**), District Office-I, Ernakulam, Addl. 5<sup>th</sup> respondent in the above Writ Petition, as directed by this Hon'ble Court.

It is respectfully submitted the river "Konothupuzha" runs in North- South direction passing through the areas comprising Udayamperoor, Amballoor, Mulamthuruthy, Chottanikkara Grama Panchayath and Tripunithura Municipality in Ernakulam District. The total length of this river is 17 km starting from Vettuvelikkadavu at Irumpanam and ends at Puthenkavu in Udayamperoor. North end starts from Chambakkara canal and in South it discharges into the Vembanadu back water through Poothotta Kayal.



  
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It is respectfully submitted that the Board had reported the Hon'ble Tribunal on the actions taken for the rejuvenation of Konothupuzha River. The Board had inspected the STPs/ETPs located in the banks of river and taken action against the violators. The Hon'ble NGT considered the case on 05.03.2022 and directed KSPCB to file their further progress report. The progress on the Board's action is given below.

The main responsibility assigned to the Board is for conducting periodical River monitoring to assess the river quality, to inspect industries, apartments, other establishments to verify whether the STPs and ETPs installed in various establishments are complying standards and also ensure that no untreated waste water is being discharged to the river. This office had inspected many units and actions being taken against the violators. The Board is conducting periodical inspections in the unit to ensure that no untreated sewage effluent is being discharged to the river.

Action taken against the discharge of untreated sewage/effluent

Sl.no	Name of Establishment	Actions Taken	Current Status as on 20.04.2022
1	Valy Heights Apartments, Thripunithura.	Letter issued on 22.12.21, directing to rectify the defects of STP and to submit application for board's consent.	STP rectified, Sample collected and submitted application for Board's consent to operate.
2	Archives Vittoria, Vicenza Owners.	Letter issued on 22.12.21, directing to submit application for Board's consent.	Apartment requested four months' time for obtaining consent. Board not considered their request and asked to submit



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			application within 15 days. Direction not complied, show case notice issued on 16.03.2022
3	Car Wash, refinery road, Nadama.	Closure direction issued on 23.10.21 also issued direction to Thripunithura Municipality for cancelling the license issued.	Now ETP plant is constructed and obtained Board's consent. Complied
4.	Govt Hospital, Thripunithura	Letter issued to hospital authorities on 25.10.21, directing for obtaining Board's consent and to install treatment system.	The Hospital had not replied to Board's directions till date. Letter issued to Thripunithura Municipality informing to issue directions to the Hospital authorities for installing the treatment systems.
5.	Confident Bellatrix	Inspected the STP and Samples collected	STP working have valid consent
6.	Choice Paradise	Direction was issued to augment the Sewage Treatment Plant. The apartment had augmented the STP, but not operating effectively	The Board had allowed the apartment to rectify the defects of STP. But, even after the augmentation of STP, The discharge standards not complying. The treated water samples continuously failed to meet the standards. The Board conducted enquiry on 14.03.2022, collected samples complying legal

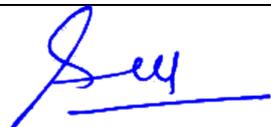
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			procedures. Requested sanction from the Board for filing case against the apartment. Sanction awaited. Legal proceedings will be initiated immediately after obtaining sanction
7.	Tripunithura Market	Letter issued to Tripunithura Municipality	Board had noted that the slaughter house operating inside the Market does not have treatment facility and the entire effluent were discharged to the drain. Board had issued directions to the Municipality in this regard. Inspected the market again on 10.03.2022 with Thripunithura municipality officials and noted that the slaughter house is closed and presently discharge stopped. The Municipality is proposing to install full fledged ETP in the slaughter house. The Board had issued instructions to the Municipality on the treatment units required to treat the effluent generated.
8.	SFS Kingdom Apartment	The STP found operational. Samples	STP working and have valid consent to operate



  
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		collected	
9.	Heera life style, Thripunithura	Letter issued on 25.06.2021 for obtaining Board's consent.	STP rectified and applied for Board's consent
10.	Service station at Tripunithura owned by Karthikeyan M. N	Closure direction issued for not installing ETP and operating without Board's consent	ETP plant constructed and obtained Board's Consent. Directions Complied
11.	NSD Triumph, Irumpanam.	Letter issued on 25.06.2021 for obtaining Board's consent.	STP working have valid consent
12.	Popular Hyundai Service Centre	Letter issued on 25.06.2021 for obtaining Board's consent and samples collected.	ETP is operational and obtained Board's consent to operate
13.	Vineyard Meadows, Thripunithura	Inspected the unit on 10.03.2022, working of STP is not satisfactory and no valid consent	Direction issued on 16.03.2021 to obtain Board's consent and operate the STP effectively.
14	Petro Palace Apartment		Inspected on 19.04.2022. STP operational.

**ii) Action taken against the sale of banned single use plastics.**

The major part of Konothupuha is passing through the Thripunithura municipality. As per the river samples analysis reports, the river stretch



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passing through municipal area is identified as polluted stretch. Solid waste dumping is noted in river banks and water bodies. Hence, stringent actions shall be taken to restrict the usage of single use plastics (SUP). As a part of restricting the usage of SUP, the Board had conducted joint inspection with the officials of Thripunithura Municipality and inspected the major shops and commercial complexes on 10.03.2022. The action taken by the squad is given below.

The team inspected 12 major shops in the municipal area. The Board and the Tripunithura municipality issued notice to the violators who are engaged in the storage and sale of banned plastic items. The municipal authorities also imposed fine against the violators. The details as follows.

Sl.no	Name of Establishment	Actions Taken
1.	New Big bazaar, Tripunithura	Notice issued to the shops for the storage and sale of single use plastics
2.	Fashion Point, Thripunithura	
3.	Shalimar, Tripunithura	
4.	Seemas Wedding collection, Tripunithura	
5.	Jo Traders, Thripunithura	

This office will conduct further inspections in this regard and take legal action against the violators. The Board will proceed with joint inspection with the municipality to have an effective and fruitful result in control of solid waste and waste water disposal to river.



  
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### iii) Action to assess river water quality

Board had conducted river monitoring on 13.04.2022. The water samples collected from 7 stations. The previous sampling analysis reports show that the river is affected with organic load and coliform content.

### iv) Action taken on implementation of Solid Waste Management Rules 2016

Show cause notice was issued to the Thripunithura municipality for an environmental compensation of Rs.378.46 lakhs from 9.04.2019 to 31.12.2020 for 663 days as they were not fully complying SWM Rules, 2016. Hearing was conducted on 15.02.2022 and it was found that door to door collection exist for 70% households and there is no adequate material recovery facility, plastic waste recycling facility, composting, RDF, Construction and demolition facility. Hence direction was issued on 29.03.2022 for remitting Environmental Compensation. Copy of the direction is produced herewith and marked as **Annexure 1**.

It is respectfully submitted that the Board will continuously monitor the operation of STPs/ETPs located in the banks of the river and on the management of solid wastes. Legal proceedings including filing case against the violators and levy of environment compensation will be initiated against the defaulters. The Board will do all necessary follow up in this regard.

All the stated above is true to the best of my knowledge information and belief.

Dated this the 27<sup>th</sup> April 2022



  
Deponent

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